

HIGH COURT OF DELHI : NEW DELHI

No. 800 /Estt./E1/DHC

Date: 13.08.2021

CIRCULAR

Hon'ble the Chief Justice has been pleased to reconstitute the Administrative and General Supervision Committee of this Court with effect from 13.08.2021 as under:-

Hon'ble the Chief Justice
Hon'ble Mr. Justice Vipin Sanghi
Hon'ble Mr. Justice Siddharth Mridul
Hon'ble Mr. Justice Manmohan
Hon'ble Mr. Justice Rajiv Shakhder
Hon'ble Mr. Justice Suresh Kumar Kait
Hon'ble Ms. Justice Mukta Gupta
Hon'ble Ms. Justice Anu Malhotra


Sd/-
(Anil Kumar Koushal)
Registrar (Establishment-)

Endst. No. 11163-69 /Estt./E1/DHC

Dated: 13.08.2021

Copy for information and necessary action to :-

1. All Registrars/ OSDs/Coordinator (DIAC).
2. Joint Registrar-cum-Secretary to Hon'ble the Chief Justice
3. Joint Registrar (Registrar General Secretariat).
4. All Joint Registrars/ Joint Registrars (Judicial)/ Deputy Registrars/ Additional Coordinators (DIAC)/Director (IT).
5. P.Ss to Hon'ble Judges / Admn. Officers (Judl.)/ Branch incharges.
6. P.A. to Registrar (IT) with the request to upload this Circular on the intranet and website of this Court.
7. Guard file.


Kishor Kumar
Joint Registrar (Estt.-I)

HIGH COURT OF DELHI : NEW DELHI

No. 766/Estt./E1/DHC

Date: 07.08.2021

CIRCULAR

In supersession of earlier circular no. 747/Estt./E1/DHC dated 31.07.2021, issued by this Court, Hon'ble the Chief Justice has been pleased to assign the work of Accessibility Committee (as contemplated by Hon'ble Supreme Court) to Hon'ble Information Technology Committee with the leave to seek inputs from domain experts and users/Advocates who are differently-abled.

Sd/-
(Anil Kumar Koushal)
Registrar (Establishment)

Endst. No. 10718-28/Estt./E-1/DHC

Dated: 07.08.2021

Copy for information and necessary action to :-

1. All Registrars/ OSDs/Coordinator (DIAC).
2. Joint Registrar-cum-Secretary to Hon'ble the Chief Justice.
3. All Joint Registrars/ Joint Registrars (Judicial)/ Deputy Registrars/ Additional Coordinators (DIAC)/ Director (IT).
4. Joint Registrar (Registrar General Secretariat).
5. P.S. to Hon'ble Mr. Justice Rajiv Shakhder.
6. P.S. to Hon'ble Mr. Justice Sanjeev Sachdeva .
7. P.S. to Hon'ble Ms. Justice Prathiba M.Singh.
8. P.S. to Hon'ble Mr. Justice Navin Chawla.
9. P.Ss to Hon'ble Judges/ Librarian/Admn. Officers (Judl.)/Branch incharges.
- ✓ 10. P.A. to Registrar (IT) with the request to arrange to (i) replace the information presently being displayed in the website of this Court and (ii) upload this circular in the intranet of this Court.
11. Guard file.

Sunil Lakhina

Sunil Lakhina
Deputy Registrar(Estt.-I)

As directed by Worthy Registrar(IT), needful be done.

ITR(IT)

Please upload.

Sanjeev
07/08/2021
PA to Registrar (IT)

Rajeev, IT

5001
07/08/2021

HIGH COURT OF DELHI : NEW DELHI

No. 719/Estt./E1/DHC
Date: 19.07.2021

CIRCULAR

A list of Committees of Hon'ble Judges of this Court w.e.f 19th July, 2021 is enclosed herewith for information and necessary action.

Sd/-
(Anil kumar Koushal)
Registrar (Establishment)

Endst. No. 9749-56/Estt./E-1/DHC

Dated: 19.07.2021

Copy for information and necessary action to :-

1. All Registrars/ OSDs/Coordinator (DIAC).
2. Joint Registrar-cum-Secretary to Hon'ble the Chief Justice.
3. All Joint Registrars/ Joint Registrars (Judicial)/ Deputy Registrars/ Additional Coordinators (DIAC)/ Director (IT).
4. Joint Registrar (Registrar General Secretariat).
5. P.Ss to Hon'ble Judges/ Librarian/Admn. Officers (Judl.)/Branch incharges.
6. P.A. to Registrar (IT) with the request to arrange to (i) replace the information presently being displayed in the website of this Court and (ii) upload this circular in the intranet of this Court.
7. P.As to Registrars/P.As to OSDs/ P.A. to Coordinator (DIAC) - with the request to inform about reconstitution of Committees, pertaining to the branches which are under the control of their concerned Registrar/OSD/Co-ordinator, to the members other than Hon'ble Judges (i.e. District & Sessions Judge(s), Senior Advocate(s), Advocate(s) etc.) of the concerned Committee.
8. Guard file.

Mai
Admn. Officer (Judl.)(Estt.-I)

COMMITTEES OF HON'BLE JUDGES OF THIS COURT

1	<p>Administrative and General Supervision Committee:</p> <p>I. Service Conditions and Disciplinary Matters of Judicial Officers.</p> <p>II. General Superintendence and Administration of District and Subordinate Courts including:</p> <p>i. Conduct Rules of Judicial Officers.</p> <p>ii. Promotion to Delhi Higher Judicial Service.</p> <p>iii. Probation, Regularization and Confirmation.</p> <p>iv. Seniority</p> <p>v. Review under Rule 16(3) of AIS (Death Cum-Retirement Benefits) Rules and F.R. 56(J) for Compulsory Retirement and for Continuation in Service Beyond 58 Years.</p> <p>vi. Amendment to Service Rules</p> <p>vii. Visits Abroad of Judicial Officers</p> <p>viii. Alteration of Date of Birth</p> <p>ix. Constitution/Abolition/Continuance of Courts</p> <p>x. Transfer and Posting of Judicial Officers</p> <p>xi. Implementation of Shetty Commission's recommendations</p> <p><i>(The Decision of this Committee on Items ii, v, vi and on Dismissal, Removal and Compulsory Retirement of Judicial Officers in Disciplinary Matters will be referred to Full Court for Final Decision)</i></p> <p>III. Any other matter referred for its Decision by Hon'ble the Chief Justice</p>	<p>Hon'ble The Chief Justice Hon'ble Mr. Justice Vipin Sanghi Hon'ble Mr. Justice Siddharth Mridul Hon'ble Mr. Justice Manmohan Hon'ble Mr. Justice Rajiv Sahai Endlaw Hon'ble Mr. Justice Rajiv Shakdher Hon'ble Mr. Justice Suresh Kumar Kait Hon'ble Ms. Justice Anu Malhotra</p>
2	<p>Committee for designation of Senior Advocates in terms of Rule 3 of the High Court of Delhi Designation of Senior Advocate Rules, 2018</p>	<p><i>Chairperson-</i> Hon'ble The Chief Justice Hon'ble Mr. Justice Vipin Sanghi Hon'ble Mr. Justice Siddharth Mridul</p> <p>Mr. Chetan Sharma, Additional Solicitor General Mr. Sudhir Nandrajog, Senior Advocate Mr. Mohit Mathur, Senior Advocate</p>
3	<p>Committee for Finance and Budgeting and for sanction of contingent expenditure and writing off losses exceeding Rs. 5,00,000/- (Rupees five lakh only).</p>	<p>Hon'ble Mr. Justice Vipin Sanghi Hon'ble Mr. Justice Siddharth Mridul Hon'ble Mr. Justice Manmohan</p>
4	<p>Committee for Preparation of Graded Action Plan</p>	<p>Hon'ble Mr. Justice Vipin Sanghi Hon'ble Mr. Justice Siddharth Mridul Hon'ble Mr. Justice Rajiv Shakdher Hon'ble Mr. Justice Talwant Singh</p>
5	<p>A. Mediation and Conciliation Committee to oversee the functioning of Delhi High Court Mediation and Conciliation Centre</p>	<p>Hon'ble Mr. Justice Vipin Sanghi Hon'ble Mr. Justice Jayant Nath Hon'ble Mr. Justice Sanjeev Sachdeva</p>

	<p>B. Committee to consider the matter regarding amendments in the Mediation and Conciliation Rules, 2004 in terms of resolutions passed in Chief Justices' Conference-2013; judgments; issues raised in mediations.</p>	<p><i>Bar Members only for Committee 5A:</i></p> <ol style="list-style-type: none"> 1. Mr. Chetan Sharma, Additional Solicitor General, Delhi High Court 2. Mr. Mohit Mathur, Senior Advocate and President, DHCBA 3. Mr. Jatan Singh, Advocate and Vice President, DHCBA 4. Mr. J.P. Sengh, Senior Advocate 5. Mr. Sudhanshu Batra, Senior Advocate (Ex-Officio) 6. Ms. Sadhana Ramachandran, Advocate 7. Ms. Veena Ralli, Advocate (Organising Secretary)
6	<p>Committee for appointment/ selection of officers of High Court and District Courts:</p> <ol style="list-style-type: none"> i. Selection/promotion/seniority/confirmation/representation against adverse ACRs of Joint Registrars/ Deputy Registrars/Deputy Registrar (Accounts)/ Assistant Registrar/ Assistant Registrar (Library)/ Deputy Controller of Accounts/ Administrative Officers (Judicial)/ Court Masters/ Private Secretaries and Librarian of High Court. ii. Representations received from the above categories. iii. Selection in respect of the posts of Administrative Officers (Judicial) and above [i.e. Senior Administrative Officer, Deputy Controller of Accounts and Administrative Officer (Judicial)] in the office of the Principal District & Sessions Judge, Delhi in terms of rule 2(15)(a) of the Delhi District Courts Establishment (Appointment and Conditions of Service) Rules, 2012 published vide notification dated 01.12.2013. 	<p>Hon'ble Mr. Justice Vipin Sanghi Hon'ble Mr. Justice V.Kameswar Rao Hon'ble Ms. Justice Rekha Palli</p>
7	<p>Medical Committee:</p> <ol style="list-style-type: none"> i. Medical facilities and reimbursement of claims of Hon'ble Judges and retired Judges ii. Matters relating to welfare of retired Judges including framing of rules iii. Any other connected matter. 	<p>Hon'ble Mr. Justice Vipin Sanghi Hon'ble Mr. Justice Rajiv Sahai Endlaw Hon'ble Mr. Justice Prateek Jalan Hon'ble Mr. Justice Sanjeev Narula</p>
8	<p>Examination Committee:</p> <ol style="list-style-type: none"> i. Direct recruitment to Delhi Higher Judicial Service ii. Selection for promotion to Delhi Higher Judicial Service by holding limited competitive examination iii. Recruitment to Delhi Judicial Service iv. Holding of DJS probationers' examination 	<p>Hon'ble Mr. Justice Vipin Sanghi Hon'ble Mr. Justice V. Kameswar Rao Hon'ble Ms. Justice Rekha Palli Hon'ble Mr. Justice Prateek Jalan Hon'ble Mr. Justice Manoj Kumar Ohri</p>

9	<p>Delhi High Court Building Maintenance and Construction Committee:</p> <ul style="list-style-type: none"> i. Construction of High Court projects ii. All matters relating to maintenance of buildings including civil, electrical, air-conditioning, fire-fighting, space allocation for various purposes, allotment of more land, etc. iii. Engagement of conservancy services iv. Matters relating to allotment and maintenance of lawyers' chambers v. Matters relating to allotment and maintenance of shops and kiosks, etc. vi. Upkeep of environment and to bring about optimum space management in the High Court vii. Upkeep of environment and to bring about optimum space management in the entire High Court complex 	<p>Hon'ble Mr. Justice Vipin Sanghi Hon'ble Mr. Justice Siddharth Mridul Hon'ble Mr. Justice Manmohan Hon'ble Mr. Justice Rajiv Shakhder</p>
10	<p>Committee for appointment of officials of High Court: selection/ promotion/ upgradation under ACP scheme/ seniority/ confirmation/ amendment of rules/ representation against adverse ACRs of Senior Personal Assistants/ Senior Judicial Assistants/ Court Officers/ Readers/ Senior Judicial Translator/ Chief Cashier/ Senior Assistant Librarians/ Judicial Assistants/ Personal Assistants/ Judicial Translators/ Assistant Librarians/ Junior Judicial Assistants/ Restorers/ Chauffeurs/ Despatch Riders/ Despatch Rider-Cum-Process Servers/ Despatch Van Drivers, Photo Copy Machine Operators (Grade-I and II)/ Ushers and all other group 'D' employees.</p>	<p>Hon'ble Mr. Justice Vipin Sanghi Hon'ble Mr. Justice Jayant Nath Hon'ble Mr. Justice C.Hari Shankar</p>
11	<p>Protocol Committee:</p> <ul style="list-style-type: none"> i. Including maintenance, purchase and furnishing of Delhi High Court guest house & selection of photographs of official functions ii. Hospitality matters and allotment of rooms of the Delhi High Court guest house to be decided by the chairperson 	<p>Hon'ble Mr. Justice Vipin Sanghi Hon'ble Mr. Justice Siddharth Mridul Hon'ble Mr. Justice Manmohan Hon'ble Mr. Justice Sanjeev Sachdeva</p>
12	<p>A. Committee to closely monitor the timely completion of projects and to facilitate a proper coordination between the officials at the District level and the decision-making authorities of the state government including the Chief Secretary, and Secretaries in the Departments of Finance, Public Works and Law, of which Chief Secretary and the Secretaries of the Departments of Finance, Public Works and Law shall be co-opted as Members.</p> <p>B. Committee to take up the matter with the government for providing the infrastructure for the District judiciary.</p>	<p>Hon'ble Mr. Justice Siddharth Mridul Hon'ble Mr. Justice Manmohan Hon'ble Mr. Justice Talwant Singh</p> <p><i>Co-opted Members on invitation:</i></p> <ol style="list-style-type: none"> 1. Chief Secretary, Govt. of NCT of Delhi 2. Secretary (Finance), Govt. of NCT of Delhi 3. Secretary (Public Works), Govt. of NCT of Delhi 4. Secretary (Law, Justice & Legislative Affairs), Govt. of NCT of Delhi

	<p>C. Committee for monitoring the implementation of the resolutions passed in the Chief Justices' Conferences and to advise implementation of resolutions passed in various Chief Justices' Conferences and Joint Conferences of Chief Ministers of States and Chief Justices of High Courts.</p> <p>D. Committee to consider the recommendation made by the core group constituted pursuant to meeting of former Chief Justice and Hon'ble Judges of the administrative committee with Hon'ble Chief Minister regarding setting up of additional District Court complexes etc.</p> <p>E. Committee to consider creation of more judicial Districts consequent upon increase in the police Districts in Delhi.</p>	
13	<p>Building, Maintenance, Construction and matters relating to the working of Family Courts Committee:</p> <ol style="list-style-type: none"> i. To conduct interviews for selection/ preparation of panel for the purpose of appointment to the posts of principal counsellors and counsellors for family Courts; ii. To holistically consider the problems being faced by the family Courts; iii. To function as special committee constituted pursuant to orders dated 30.09.2010 of the administrative committee to consider the representation dated 21.05.2010 of co-ordination committee, all Bar Association of Delhi regarding establishment of family Courts in the Court compound itself; iv. To look into sensitization and training of family Court Judges, counsel or/and staff; v. Construction of family Courts complexes. 	<p>Hon'ble Mr. Justice Siddharth Mridul Hon'ble Ms. Justice Mukta Gupta</p>
14	<p>Vigilance Committee for members of Delhi Higher Judicial Service and Delhi Judicial Service.</p>	<p>Hon'ble Mr. Justice Siddharth Mridul Hon'ble Mr. Justice V.Kameswar Rao Hon'ble Mr. Justice Yogesh Khanna</p>
15	<p>Building Maintenance and Construction Committee (Rouse Avenue Court Complex):</p> <ol style="list-style-type: none"> i. Construction and maintenance of buildings and projects at above District Court complex. ii. All matters relating to maintenance of buildings including civil, electrical, air- conditioning, fire-fighting, space allocation for various purposes, allotment of more land, etc., wherever references are received from the Principal District and Sessions Judge. iii. All references received from District Bar Association and Principal District & Sessions Judge relating to elections of bar, overall functioning of Court complex and all other matters incidental to above. 	<p>Hon'ble Mr. Justice Siddharth Mridul Hon'ble Ms. Justice Mukta Gupta Hon'ble Mr. Justice Prateek Jalan</p>

16	Scrutiny Committee to consider the matter regarding promotion of officers of Delhi Judicial Service to Delhi Higher Judicial Service and for preparation of select list for promotion to Civil Judge (Senior Division)	Hon'ble Mr. Justice Siddharth Mridul Hon'ble Ms. Justice Jyoti Singh Hon'ble Mr. Justice Rajnish Bhatnagar
17	Committee to consider all the issues relating to Ease of Doing Business (EoDB)	Hon'ble Mr. Justice Siddharth Mridul Hon'ble Mr. Justice Manmohan Hon'ble Mr. Justice Subramonium Prasad
18	Committee to monitor the expeditious disposal of cases under Prevention of Corruption Act, 1988 in Delhi High Court and Courts subordinate to it.	Hon'ble Mr. Justice Siddharth Mridul Hon'ble Mr. Justice Suresh Kumar Kait Hon'ble Ms. Justice Mukta Gupta Hon'ble Mr. Justice Vibhu Bakhru <u>Sub-Committee for Subordinate Courts:</u> 1. Registrar General 2. Registrar (Vigilance), Delhi High Court 3. Principal District & Sessions Judge (HQ)
19	Building Maintenance and Construction Committee (Rohini Court Complex) (All references received from District Bar Association and Principal District & Sessions Judge relating to elections of bar, overall functioning of Court complex and all other matters incidental to above)	Hon'ble Mr. Justice Siddharth Mridul Hon'ble Mr. Justice C.Hari Shankar Hon'ble Mr. Justice Rajnish Bhatnagar <u>Members: -</u> 1. Principal District & Sessions Judge (North-West) 2. Principal District & Sessions Judge (North)
20	Committee to look into complaints/ issues of unauthorized construction in Tis Hazari and Patiala House Court Complexes (orders dated 10.09.2008 and 21.01.2009 passed by DB-I in W.P. (C) No. 12894/2005 and 5279/2006.	Hon'ble Mr. Justice Siddharth Mridul Hon'ble Mr. Justice Rajiv Sahai Endlaw Hon'ble Mr. Justice Sanjeev Narula
21	Judicial Education and Training Programme Committee, (JETPC): i. Delhi Judicial Academy ii. Formulation and Conduct of Training Programmes for newly recruited and in service Judicial Officers iii. Nomination of Judicial Officers for participation in training programmes of National Judicial Academy and other such institutions.	Hon'ble Mr. Justice Siddharth Mridul Hon'ble Mr. Justice C. Hari Shankar Hon'ble Mr. Justice Talwan Singh
22	Committee for implementation of the judgment dated 15.12.2014 of the Supreme Court passed in Civil Appeal no. 5838-39/2012 titled <i>K.K. Sharma and others vs. High Court of Delhi and others</i> and judgment dated 23.10.2009 and 01.06.2012 passed in W.P.(C) No. 4077-84 of 2004 titled <i>Atul Kumar Sharma & ors. vs. High Court Of Delhi & others.</i>	Hon'ble Mr. Justice Manmohan Hon'ble Mr. Justice V.Kameswar Rao Hon'ble Ms. Justice Jyoti Singh

23	<p>Committee to conduct audit of existing rules and measures:</p> <ol style="list-style-type: none"> i. to make recommendations regarding security and disaster management of Delhi High Court and all the District Courts; ii. to propose draft rules; iii. to examine existing rules on the issues and suggest amendments. 	<p>Hon'ble Mr. Justice Manmohan Hon'b.e Mr. Justice Suresh Kumar Kait Hon'ble Ms. Justice Jyoti Singh</p> <ol style="list-style-type: none"> 1. Mr. J.P. Sengh, Sr. Advocate 2. Mr. Chetan-Sharma, ASG (<i>Ex-Officio Member</i>) 3. Mr. Abhijat, Advocate, Hon. Secretary, HCBA (<i>Ex-Officio Member</i>) 4. Director General, Intelligence Bureau, New Delhi or his Nominee 5. Professor Santosh Kumar, Executive Director, National Institute of Disaster Management, New Delhi or his Nominee. 6. Deputy Inspector General, National Disaster Response Force, New Delhi or his Nominee. 7. Senior Expert to be nominated by the Director General, National Investigating Agency, New Delhi. 8. Senior Expert to be nominated by Director General, Central Industrial Security Force, New Delhi. 9. Senior Expert to be nominated by Commissioner of Police, New Delhi. 10. Chief Fire Officer, Delhi Fire Service, New Delhi or his Nominee. 11. Registrar General, Delhi High Court. <p><i>Note-Registrar General shall call for the nominations from the authorities.</i></p>
24	<p>Building Maintenance and Construction Committee (Patiala House Court Complex)</p> <p>(All references received from District Bar Association and Principal District & Sessions Judge relating to elections of Bar, overall functioning of Court complex and all other matters incidental to above)</p>	<p>Hon'ble Mr. Justice Manmohan Hon'ble Mr. Justice Navin Chawla Hon'ble Mr. Justice Prateek Jalan</p> <p><i>Member: -</i> Principal District & Sessions Judge (New Delhi)</p>
25	<p>Purchase, Judges' Residences and Furnishing Committee:</p> <ol style="list-style-type: none"> i. Purchase of general stores including stationery, furniture, crockery, etc. for High Court ii. Purchase of cars for Judges, staff cars and all other vehicles for High Court iii. Purchase of dress and liveries items iv. Matters relating to furnishing and maintenance of residences of Hon'ble Judges v. Furnishing fund rules and deciding furnishing fund items vi. Allotment of land and construction of residences for Hon'ble Judges vii. Disposal of obsolete items of general store and P&P store 	<p>Hon'ble Mr. Justice Manmohan Hon'ble Ms. Justice Prathiba M. Singh Hon'ble Mr. Justice Manoj Kumar Ohri</p>

26	Monitoring Committee to oversee the functioning of all District Mediation Centres in Delhi	Hon'ble Mr. Justice Manmohan Hon'ble Mr. Justice Najmi Waziri Hon'ble Ms. Justice Asha Menon
27	Arbitration Committee of the Delhi International Arbitration Centre	<p>Chairperson - Hon'ble Mr. Justice Manmohan</p> <p><i>Vice Chairman</i> - Hon'ble Mr. Justice Jayant Nath</p> <p><i>Members</i> - Hon'ble Mr. Justice V. Kameswar Rao Hon'ble Ms. Justice Rekha Palli Hon'ble Mr. Justice Navin Chawla</p> <p><i>Other Members:-</i></p> <ol style="list-style-type: none"> 1. Mr. Chetan Sharma, ASG, Delhi High Court (<i>Ex-Officio Member</i>) 2. Mr. Mohit Mathur, President, Delhi High Court Bar Assn (<i>Ex-Officio Member</i>) 3. Mr. A.K. Ganguli, Sr. Advocate 4. Mr. Rajiv Nayyar, Sr. Advocate 5. Mr. Ciccu Mukhopadhaya, Sr. Advocate 6. Mr. Rajeeve Mehra, Sr. Advocate 7. Ms. Maninder Acharya, Sr. Advocate 8. Mr. Nakul Dewan, Sr. Advocate 9. Mr. Shashank Garg, Advocate
28	<p>A. Committee to consider matters relating to welfare of Judicial Officers.</p> <p>B. Committee to consider the following matters related to the officers of subordinate judiciary:</p> <ol style="list-style-type: none"> i. No objection certificate to obtain passport and permission for foreign visit and obtaining visa. ii. Grant of permission to Special Metropolitan Magistrates to visit abroad. iii. Permission for doing higher studies iv. Permission to participate in seminars/ discussions/ programme organized by law schools and government/ private organizations. v. Grant of three increments on attaining higher qualifications by the Judicial Officers, etc. vi. Grant of extra ordinary leave (EoL) to judicial officers. 	Hon'ble Mr. Justice Manmohan Hon'ble Mr. Justice Yogesh Khanna Hon'ble Mr. Justice Talwant Singh
29	<p>Court Development and Planning / State Court Management System Committee, SCMSC:</p> <ol style="list-style-type: none"> i. Court development plans ii. Annual reports of DHC iii. Handbook of practice & procedures iv. System for maintenance of trial Court records v. To look into the issue and suggest the proposal in the matter of identifying the number of additional posts required to be created at the level of 	Hon'ble Mr. Justice Rajiv Sahai Endlaw Hon'ble Mr. Justice Yogesh Khanna Hon'ble Mr. Justice Subramonium Prasad

	Sessions Judges as well as Magistrates for creation of additional posts of Judicial Officers along with the support staff and infrastructure on the suggestions of Hon'ble the Chief Justice of India.	
30	<p>A. Committee to examine the pendency of cases in Delhi High Court and to give suggestions to expedite disposal</p> <p>B. Committee to consider proposed draft rules titled "Case Flow Management (Subordinate Courts of Delhi) Rules, 2008" alongwith the evaluation and Case Flow Management Rules in High Court of Delhi</p>	<p>Hon'ble Mr. Justice Rajiv Sahai Endlaw Hon'ble Mr. Justice Rajiv Shakhder Hon'ble Mr. Justice Suresh Kumar Kait</p>
31	Rules committee under section 123 of CPC which will also look into Delhi High Court (Original Side) Rules, 2018 and ancillary matters	<p>Hon'ble Mr. Justice Rajiv Sahai Endlaw Hon'ble Ms. Justice Prathiba M.Singh Hon'ble Mr. Justice Talwant Singh</p> <ol style="list-style-type: none"> 1. Mr. Ashwani Kumar Matta, Senior Advocate-Member 2. Mr. Sandeep Sethi, Senior Advocate-Member 3. Principal District & Sessions Judge (HQ)- Ex-Officio Member 4. Principal District & Sessions Judge, New Delhi District, Patiala House – Ex-Officio Member Secretary
32	<p>Building Maintenance and Construction Committee (Tis Hazari Court Complex)</p> <p>(All references received from District Bar Association and Principal District & Sessions Judge relating to elections of Bar, overall functioning of Court complex and all other matters incidental to above)</p>	<p>Hon'ble Mr. Justice Rajiv Sahai Endlaw Hon'ble Ms. Justice Prathiba M.Singh Hon'ble Mr. Justice Talwant Singh</p> <p><i>Members: -</i></p> <ol style="list-style-type: none"> 1. Principal District & Sessions Judge (Hqs) 2. Principal District & Sessions Judge (West)
33	Juvenile Justice Committee to monitor the improvement in living conditions in Nirmal Chhaya Home for girls and to deal with the matters relating to conditions and functioning of observation/ remand homes established under Juvenile Justice (Care and Protection of Children) Act-2000.	<p>Hon'ble Mr. Justice Rajiv Shakhder Hon'ble Ms. Justice Mukta Gupta Hon'ble Ms. Justice Anu Malhotra</p>
34	<p>A. Rules Committee for all statutes and jurisdictions not provided in any other committee including Contempt of Court Act, 1971</p> <p>B. Committee for amendment/ review of rules of the appointment, conditions of service etc. of the officials/ employees of Delhi High Court/ District Courts:</p> <ol style="list-style-type: none"> i. For amendment of rules governing the appointment, conditions of service, seniority, salaries, leave etc. of the officers/ officials of Delhi High Court. 	<p>Hon'ble Mr. Justice Rajiv Shakhder Hon'ble Mr. Justice Vibhu Bakhru Hon'ble Mr. Justice Rajnish Bhatnagar</p>

	<p>ii. For amendment of the recruitment rules of the staff of the District Courts.</p> <p>iii. To re-examine the rules regarding appointment of employees in High Court and District Courts in the light of judgment dated 12.02.2014 of the Supreme Court in civil appeal no. 979 of 2014 titled "Renu and others vs. District & Sessions Judge, Tis Hazari and another."</p> <p>C. Committee to suggest the duties and responsibilities of officers right from Registrar General up to the level of officers' cadre</p>	
35	Artificial Intelligence Committee	<p>Hon'ble Mr. Justice Rajiv Shakti</p> <p>Hon'ble Mr. Justice Sanjeev Sachdeva</p> <p>Hon'ble Mr. Justice Talwant Singh</p> <p>Coordinator:- Mr. Rakesh Kumar Singh, Joint Registrar (Judl.)</p>
36	Information Technology Committee:	<p>Hon'ble Mr. Justice Rajiv Shakti</p> <p>Hon'ble Mr. Justice Sanjeev Sachdeva</p> <p>Hon'ble Ms. Justice Prathiba M. Singh</p> <p>Hon'ble Mr. Justice Navin Chawla</p>
	<p>i. Computerization of High Court as well as District Court complexes.</p> <p>ii. Purchase of computers including computer hardware and software.</p> <p>iii. Purchase of electronic and digital systems including photocopies, etc.</p> <p>iv. Matters pertaining to cause list of the High Court.</p> <p>v. Video conferencing facilities at High Court and various District Court complexes.</p> <p>vi. E-filing project at High Court and District Court complexes.</p> <p>vii. Introduction and installation of new technologies developed by ministry of science and technology, Government of India in respect of judicial administration.</p>	
37	Building Maintenance and Construction Committee (Saket Court complex):	<p>Hon'ble Mr. Justice Rajiv Shakti</p> <p>Hon'ble Mr. Justice Sanjeev Sachdeva</p> <p>Hon'ble Ms. Justice Asha Menon</p> <p><i>Members: -</i></p> <p>1. Principal District & Sessions Judge (South)</p> <p>2. Principal District & Sessions Judge (South-East)</p>
	<p>i. Construction and maintenance of buildings and projects at above District Court complex.</p> <p>ii. All matters relating to maintenance of buildings including civil, electrical, air-conditioning, fire-fighting, space allocation for various purposes, allotment of more land, etc., wherever references are received from the Principal District & Sessions Judge.</p> <p>iii. All references received from District Bar Association and Principal District & Sessions Judge relating to elections of Bar, overall functioning of Court complex and all other matters incidental to above.</p>	
38	Committee to give recommendations and to work out the facilities to be extended to the retired Hon'ble Judges of this Court and staff requirement for the purpose.	<p>Hon'ble Mr. Justice Suresh Kumar Kait</p> <p>Hon'ble Ms. Justice Mukta Gupta</p> <p>Hon'ble Mr. Justice Anup Jairam Bhambhani</p>

39	Committee for determination of inter se seniority of the promotee and direct recruit Senior Personal Assistants.	Hon'ble Mr. Justice Suresh Kumar Kait Hon'ble Ms. Justice Rekha Palli Hon'ble Mr. Justice Rajnish Bhatnagar
40	Building Maintenance and Construction Committee (Dwarka Court Complex) (All references received from District Bar Association and Principal District & Sessions Judge relating to elections of Bar, overall functioning of Court complex and all other matters incidental to above)	Hon'ble Mr. Justice Suresh Kumar Kait Hon'ble Ms. Justice Jyoti Singh Hon'ble Mr. Justice Manoj Kumar Ohri <i>Member:</i> Principal District & Sessions Judge (South-West)
41	A. Disposal Review Committee to monitor regarding institution and disposal of cases in District judiciary B. Committee to consider: i. Incorporation of additional information in the self –appraisal proformas required to be filled by the officers of Delhi Higher Judicial Service and Delhi Judicial Service. ii. Laying down the guidelines for objective assessment of judicial officers for recording ACR in view of Judgement dated 21.08.2018 of this Court passed in W.P (C) no. 3157/2015 titled “ <i>Sujata Kohli vs. Registrar General, High Court of Delhi & ors.</i> ” C. Committee of evening Courts / shift system in Subordinate Courts and to advise on directions of Hon'ble Supreme Court concerning administration of justice (criminal/civil). Advise and monitor issues relating to plea bargaining D. Criteria Committee: i. To advise modifications, if any, required in the criteria of units for assessment of the work done by the judicial officers, and ii. To suggest the modalities/ criteria to be adopted so as to bring uniformity in the assessment of Judicial Officers by the inspecting Judges committees for the purpose of recording ACRs	Hon'ble Mr. Justice Suresh Kumar Kait Hon'ble Ms. Justice Anu Malhotra Hon'ble Mr. Justice Sanjeev Narula
42	Internal Complaints Committee in terms of Section 4 of Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013	<u>Presiding Officer:-</u> Hon'ble Ms. Justice Mukta Gupta <u>Members:-</u> Hon'ble Ms. Justice Rekha Palli Hon'ble Mr. Justice Prateek Jalan Ms. Maninder Acharya, Senior Advocate Ms. Meena Bhardwaj, Joint Registrar
43	Rules Committee under Section 477 of the Cr.P.C. and all other criminal statutes and jurisdictions	Hon'ble Ms. Justice Mukta Gupta Hon'ble Ms. Justice Anu Malhotra Hon'ble Mr. Justice Manoj Kumar Ohri
44	A. Committee to regulate and monitor the progress of the trials under the POCSO Act	Hon'ble Ms. Justice Mukta Gupta Hon'ble Ms. Justice Anu Malhotra

	B. Committee to monitor proper implementation of several guidelines laid down by the Supreme Court as well as this Court for dealing with matters pertaining to sexual offences and child witnesses	Hon'ble Mr. Justice Yogesh Khanna
45	Creche Committee	Hon'ble Ms. Justice Mukta Gupta Hon'ble Ms. Justice Asha Menon <i>Members:</i> 1. Ms. Aditi Choudhary, Registrar (Vigilance) 2. Secretary of the Executive Committee, Delhi High Court Bar Association 3. Senior Most Lady Member of the Executive Committee, Delhi High Court Bar Association
46	Matters relating to Parliament questions to be placed in the first instance	Hon'ble Ms. Justice Mukta Gupta
47	Building Maintenance and Construction Committee (Karkardooma Court Complex) (All references received from District Bar Association and Principal District & Sessions Judge relating to elections of Bar, overall functioning of Court complex and all other matters incidental to above)	Hon'ble Ms. Justice Mukta Gupta Hon'ble Ms. Justice Anu Malhotra Hon'ble Mr. Justice Navin Chawla <i>Members: -</i> 1. Principal District & Sessions Judge (East) 2. Principal District & Sessions Judge (North-East) 3. Principal District & Sessions Judge (Shahdara)
48	Committee to ensure timely medical assistance to Judicial Officers and staff of this Court and Delhi District Courts.	Hon'ble Ms. Justice Mukta Gupta Hon'ble Ms. Justice Prathiba M.Singh Hon'ble Mr. Justice Navin Chawla
49	Committee for approval of draft Counter Affidavit/Reply/Rejoinder/Affidavit/I.A./Complaint under Section 340 Cr.P.C. or any other document to be filed by this Court in judicial matters	Hon'ble Mr. Justice Jayant Nath Hon'ble Mr. Justice Anup Jairam Bhambhani
50	Committee for appointments of Special MMs, Oath Commissioners, Law Researchers, Law Interns etc: i. Appointment of Special Metropolitan Magistrates ii. Appointment of Oath Commissioners in Delhi iii. Appointment of Law Researchers / Law Interns iv. Appointment of Court Auctioneer/Receiver v. Appointment of Official Receiver To decide complaints, if any, received against the above	Hon'ble Mr. Justice Jayant Nath Hon'ble Mr. Justice Vibhu Bakhru Hon'ble Mr. Justice C.Hari Shankar
51	PIL Committee + letter petitions and habeas corpus matters	Hon'ble Mr. Justice Jayant Nath Hon'ble Mr. Justice Najmi Waziri Hon'ble Mr. Justice Vibhu Bakhru

52	<p>A. Library Committee:</p> <ul style="list-style-type: none"> i. To consider purchase of library books for High Court ii. To consider purchase of newspapers, periodicals, etc. for library, official residences of Hon'ble Judges and officers iii. Matters relating to maintenance of library books iv. Purchase of various law packs (law reports in electronics format) v. Matters pertaining to availability of library books in Courtrooms <p>B. Law Reporting Council:</p> <ul style="list-style-type: none"> i. Matters relating to ILR ii. Preparation of report on the contribution of High Court of Delhi to the development of law. 	<p>Hon'ble Mr. Justice Najmi Waziri Hon'ble Mr. Justice Prateek Jalan Hon'ble Mr. Justice Anup Jairam Bhambhani</p>
53	<p>A. Committee to monitor the functioning of Motor Accident Claims Tribunal (MACT) and to ensure the compliance of the various directions issued in this respect by the Hon'ble Supreme Court of India and High Courts</p> <p>B. Committee to monitor the functioning of Industrial Tribunal and Labour Courts and to bring uniformity, efficiency and expeditious disposal of cases.</p>	<p>Hon'ble Mr. Justice Najmi Waziri Hon'ble Mr. Justice C.Hari Shankar</p>
54	<p>A. Committee for consideration and appropriate orders in the following matters: -</p> <ul style="list-style-type: none"> i. Grant of three increments on attaining LL.M. degree by the officers / officials of this Court. ii. Matters regarding resignation submitted by the officials of this Court. iii. Request on behalf of the officials (on deputation) in this Court for termination of their deputation and consequent repatriation to their parent department. iv. Nomination of advocate in cases having Delhi High Court as a party; filed in this Court, Supreme Court of India and Central Information Commission. v. Accreditation and renewal of accreditation and renewal of accreditation of journalists in Delhi High Court. vi. Permission for personal use and to take official vehicle, other than the staff cars allotted to their lordships, outside Delhi by Hon'ble Judges of this Court. <p>B. Working conditions and welfare committee for staff of High Court and District Courts</p>	<p>Hon'ble Mr. Justice Sanjeev Sachdeva Hon'ble Mr. Justice Vibhu Bakhru Hon'ble Mr. Justice V.Kameswar Rao</p>
55	<p>Environment Committee</p>	<p>Hon'ble Mr. Justice Vibhu Bakhru Hon'ble Mr. Justice Anup Jairam Bhambhani</p>
56	<p>RTI Committee</p>	<p>Hon'ble Mr. Justice V. Kameswar Rao</p>

		Hon'ble Mr. Justice Prateek Jalan Hon'ble Mr. Justice Anup Jairam Bhambhani
57	Committee to consider the recommendations made by National Commission for Women to hold trial of women offenders in camera, preferably by a woman Judge wherever available, etc.	Hon'ble Ms. Justice Anu Malhotra Hon'ble Ms. Justice Jyoti Singh Hon'ble Ms. Justice Asha Menon
58	Committee to decide service appeals of the employees of the District Courts	Hon'ble Mr. Justice Yogesh Khanna
59	Committee to review current postings of Judicial Officers, make recommendations for posting and transfer for Judicial Officers as well as rationalisation of allocation of work	Hon'ble Mr. Justice Yogesh Khanna Hon'ble Mr. Justice C. Hari Shankar Hon'ble Mr. Justice Manoj Kumar Ohri
60	Committee to consider the working conditions of the ex-employees working on contract basis in this Court	Hon'ble Ms. Justice Rekha Palli Hon'ble Mr. Justice Subramonium Prasad Hon'ble Mr. Justice Sanjeev Narula
61	Committee for framing of Rules governing Patent Cases.	Hon'ble Ms. Justice Prathiba M.Singh Hon'ble Mr. Justice Navin Chawla Hon'ble Mr. Justice Sanjeev Narula Mr. Hari Subramaniam, Advocate
62	Committee constituted to look into the provisions of <i>THE TRIBUNALS REFORMS (RATIONALISATION AND CONDITIONS OF SERVICE) ORDINANCE, 2021</i> and to make Recommendations.	Hon'ble Ms. Justice Prathiba M.Singh Hon'ble Mr. Justice Sanjeev Narula
63	A. To examine the matter regarding position of all contractual employees including outsourced employees from all sources. B. Committee to consider the matters relating to selection and engagement of agencies for providing conservancy, house-keeping and sanitation services including the wages & salary of staff engaged by the agencies in this Court.	Hon'ble Mr. Justice Navin Chawla Hon'ble Mr. Justice C.Hari Shankar Hon'ble Mr. Justice Subramonium Prasad

Note : The Chief Justice in his discretion may participate and preside over any meeting.

Chief Justice